

MINISTRY OF HOME AFFAIRS**NOTIFICATION**

New Delhi, the 1st September, 2025

G.S.R. 596(E).—In exercise of the powers conferred by section 30 of the Immigration and Foreigners Act, 2025 (13 of 2025), and in supersession of the Passport (Entry into India) Rules, 1950, the Registration of Foreigners Rules, 1992 and the Immigration (Carriers' Liability) Rules, 2007, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:—

CHAPTER I**PRELIMINARY**

1. Short title and commencement.— (1) These rules may be called the Immigration and Foreigners Rules, 2025.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.—(1) In these rules, unless the context otherwise requires,—

- (a) “Act” means the Immigration and Foreigners Act, 2025 (13 of 2025);
- (b) “biometrics information” means photograph, finger print, iris scan or such other biological attributes of an individual as may be specified by the Central Government;
- (c) “Certificate of Registration” means a Certificate of Registration issued under rule 13;
- (d) “Form” means Forms appended to these rules;
- (e) “residence” means ordinary dwelling place in India.

(2) Words and expressions used herein and not defined but defined in the Act shall have the meanings respectively assigned to them in the Act.

CHAPTER II**MATTERS RELATED TO IMMIGRATION**

3. Other functions of Immigration Officer.— In addition to the immigration functions, an Immigration Officer shall also carry out the following other functions, namely:—

- (a) regularly monitor functions at the immigration post to meet with the standards set for such immigration post;
- (b) examine cases of immigration fraud;
- (c) co-ordinate with law enforcement agencies and other stakeholders in immigration matters;
- (d) collate and maintain databases relating to immigration; or
- (e) provide guidance and assistance to individuals navigating the immigration process.

4. Other functions of Bureau of Immigration.— In addition to the functions provided in sub-section (1) of section 5 of the Act, the Bureau of Immigration, functioning under the supervision of the Intelligence Bureau, shall also perform the following functions, namely:—

- (a) provide registration services and other visa related services to foreigners;
- (b) implement provisions of the Act, rules, orders and directions made therein by the Central Government;
- (c) co-ordinate with the State Governments or Union territory Administrations and other agencies, on matters related with identification, restriction of movement and deportation of foreigners;

- (d) administer information technology systems and custodian of data on matters related with immigration and foreigners; and
- (e) advise the Central Government on policy matters related to immigration and foreigners.

5. Manner of appointment of officers of Bureau of Immigration.— (1) The Central Government shall appoint the Commissioner, Bureau of Immigration, who shall be an officer of the Intelligence Bureau, on the recommendations of the Director, Intelligence Bureau.

(2) The officers of the Bureau of Immigration, who shall be provided by the Intelligence Bureau, shall be appointed by the Central Government in the manner as may be specified.

6. Other functions of Commissioner of Bureau of Immigration.— In addition to the overall supervision of the immigration functions, the following other functions shall vest in the Commissioner of Bureau of Immigration, namely:—

- (a) the administration, vigilance and provisioning matters of Bureau of Immigration;
- (b) financial matters of Bureau of Immigration; and
- (c) monitoring and supervision of all matters and functions referred to in rules 3 and 4.

CHAPTER III

MATTERS RELATED TO FOREIGNERS

7. Conditions for issuance of other travel document.— (1) Any other travel document issued to an Indian citizen shall conform to the provisions in the Passports Act, 1967 (15 of 1967) and the rules made thereunder.

(2) Any other travel document issued under the authority of the Government of a foreign country on which a foreigner may seek entry into India or transit through India or stay in India or exit from India shall conform to the following conditions, namely: —

- (a) that it shall have been issued or renewed by or on behalf of the Government of the country of which the person to whom it relates is a national and shall be within the period of its validity;
- (b) that it shall have affixed to it a photograph of the person to whom it relates duly authenticated by the authority issuing the travel document; and
- (c) that it shall have an appropriate category of valid visa permitting the foreigner to enter into or transit through or stay in or exit from the territory of India granted by authorities referred to in rule 9.

8. Conditions for issuance of passport.— (1) An Indian passport issued to an Indian citizen shall conform to the provisions in the Passports Act, 1967 (15 of 1967) and rules made thereunder.

(2) Any passport issued under the authority of the Government of a foreign country on which a foreigner may seek entry into India or transit through India or stay in India or exit from India shall conform to the following conditions, namely: —

- (a) that it shall have been issued or renewed by or on behalf of the Government of the country of which the person to whom it relates is a national thereof, and shall be within the period of its validity;
- (b) that it shall have affixed to it a photograph of the person to whom it relates duly authenticated by the authority issuing the passport except in cases where a child below the age of fifteen years has been included in the passport of either of his parents; and
- (c) that it shall have an appropriate category of valid visa permitting the foreigner to enter into or transit through or stay in or exit from the territory of India granted by authorities referred to in rule 9 or it is accompanied by an Overseas Citizen of India Card by persons registered as an Overseas Citizen of India Cardholder under the provisions of the Citizenship Act, 1955 (57 of 1955).

(3) Nothing contained in clause (c) of sub-rule (2) shall apply to, or in relation to, -

- (a) any category of citizens of South Asian Association for Regional Cooperation Countries, covered by the South Asian Association for Regional Cooperation Countries Visa Exemption Scheme or Visa Liberalisation Scheme provided they are in possession of valid visa endorsement of South Asian Association for Regional Cooperation Countries and respective national passports; and

- (b) citizens or class of citizens of any country or any individual foreigner or class or description of foreigner exempted from the requirement of passport or other travel document and visa under section 33 of the Act.

9. Authority authorised to grant or cancel visa.— (1) A visa permitting a foreigner to enter into or transit through or stay in or exit from the territory of India shall be granted by any of the following authorities, namely:—

- (a) the Central Government in the Ministry of External Affairs including Indian Missions or Consulates abroad; or
- (b) Bureau of Immigration.

(2) The authorities referred to in sub-rule (1) shall cancel the visa or curtail the period of the visa issued against the passport or other travel document.

10. Registration Officer.— (1) The Registration Officer may, with the approval of the Central Government, authorise in writing any officer to perform the duties of the Registration Officer on his behalf.

(2) The Foreigners Regional Registration Officer, the Foreigners Registration Officer and the Immigration Officer at the immigration post shall perform the functions of the Registration Officer.

(3) The Foreigners Registration Officer shall function under the jurisdictional Foreigners Regional Registration Officer for the purpose of the Act, rules, orders and directions.

11. Conditions and manner for foreigners arriving in India to report at immigration post.— (1) Every foreigner on arrival in India shall be required to produce at the immigration post, his passport or other travel document, and visa or Overseas Citizen of India Card or an Electronic Travel Authorisation for the purpose of verification of name, nationality, age, gender and place of birth; and when required by the Immigration Officer, shall furnish to him the address or intended address in India, the purpose of visit and the proposed length of stay in India or any other relevant information.

(2) A foreigner whose biometric information is not available with the Immigration Officer, or has been directed by him to submit his biometric information, shall be required to do so at the immigration post.

12. Conditions and manner for foreigners arriving in India to register with Registration Officer.— (1) For the purpose of registration and to avail of visa services in India, a foreigner shall within fourteen days of his arrival in India submit an application—

- (a) on the mobile application namely, “Indian Visa Su-Swagatam” or by any name or names that may be assigned to such an application from time to time; or
- (b) with the Registration Officer in Form-I on the designated online portal namely, <https://indianfro.gov.in> :

Provided that in case of a foreigner who enters India other than on a visa and if he intends to stay in India, he shall register before expiry of the period permitted for stay on arrival:

Provided further that where a resident citizen of India becomes a foreigner by reason of his having ceased to be a citizen of India, he shall register within thirty days of his ceasing to be citizen of India.

Explanation.— For the purposes of this proviso, the date on which the person concerned shall be deemed to have ceased to be a citizen of India shall be, —

- (a) where he has voluntarily acquired the citizenship of another country by naturalisation or registration, the date of such naturalisation or registration;
- (b) where he has obtained a passport from the Government of any other country, the date on which such passport was obtained; or
- (c) in case of a person in respect of whom an order has been made under sub-section (2) of section 9 of the Citizenship Act, 1955 (57 of 1955), holding that he had acquired the citizenship of a foreign country, the date of issuance of such order:

Provided also that in case of a foreigner who enters into India on a visa valid for a stay in India for a period of one hundred and eighty days or less and wishes to stay in India beyond a period of one hundred and eighty days, he shall register within fourteen days after the expiry of one hundred and eighty days of his arrival in India:

Provided also that in case of a foreigner who enters India on a visa valid for stay in India for a period of more than one hundred and eighty days with a stipulation that 'each stay shall not exceed one hundred and eighty days' and who wishes to stay in India beyond the period of one hundred and eighty days on any single occasion or in the aggregate in a calendar year, he shall register any time before the expiry of the said period of one hundred and eighty days:

Provided also that in the case of a foreigner who is a citizen of any specified country or belonging to any specified class or classes for whom a different timeline has been specified for registration by a general or special order, such a foreigner shall register with the Registration Officer within the period as specified in the said order.

(2) With regard to children born to foreigners in India (where either or both parents are foreigner), the foreigners concerned shall intimate electronically, the birth of the child to the Registration Officer within thirty days of the birth for availing visa services including grant of new visa and exit permission on the designated online portal or the mobile application as referred to in sub-rule (1).

(3) The Registration Officer may call for any additional information from the foreigner or call the foreigner for a personal interview and for obtaining biometric information at such place and time as he may fix.

(4) No such registration shall be necessary in the case of –

- (a) a foreigner who enters India on a visa valid for a period of not more than one hundred and eighty days and who does not remain in India beyond the said period, unless the endorsement on the visa specifically require him to get himself registered on arrival in India within the period specified in the endorsement;
- (b) a foreigner who enters into India on a visa valid for stay in India for a period of more than one hundred and eighty days with a stipulation that 'each stay shall not exceed one hundred and eighty days' and who does not wish to stay in India beyond the period of one hundred and eighty days on any single occasion or in the aggregate in a calendar year;
- (c) a foreigner who is a child below twelve years of age; and
- (d) a person registered as an Overseas Citizen of India Cardholder under section 7A of the Citizenship Act, 1955 (57 of 1955).

(5) An Overseas Citizen of India Cardholder who is resident in India shall inform the Registration Officer electronically or through the designated online portal as referred to in clause (b) of sub-rule (1) whenever there is a change in his permanent residential address or occupation.

(6) For the purpose of registration, the address of a foreigner in India shall be –

- (a) the place of his residence; or
- (b) if he has no residence, the place at which, at the time of making his application for registration he is living, or at which he first intends to live after his arrival in India:

Provided that he may, with the prior consent of the person residing in India or a keeper of accommodation, report name and address of such person as his address in India:

Provided further that the foreigner shall inform of his current address to such person or keeper of accommodation:

Provided also that the person concerned or a keeper of accommodation shall furnish all such information in his possession relating to the foreigner as may be demanded by the Registration Officer, Immigration Officer, District Magistrate or police officer not below the rank of Head Constable.

13. Certificate of Registration.—(1) On being satisfied, the Registration Officer, after making such inquiry as he thinks necessary, that the particulars contained in the application made under sub-rule (1) of rule 12 are correct and complete, shall grant a Certificate of Registration to the foreigner.

(2) The Certificate of Registration granted under sub-rule (1) shall indicate the period for which the foreigner is authorised to stay in India and also the place or places of stay in India, if any, specified on the visa.

(3) While granting such Certificate of Registration, the Registration Officer may also restrict the period for which the foreigner is authorised to stay in India and also the places of stay of the foreigner to any of the places specified in the visa.

(4) Every foreigner to whom a Certificate of Registration is issued under sub-rule (1) —

- (a) shall not, if the Certificate of Registration indicates the place or places for stay in India, visit any other place unless he has obtained specific permission from the Registration Officer to visit such other place;

- (b) shall, if the Certificate of Registration indicates the place or places for stay in India, report upon his arrival at, and departure from, any such place to the Registration Officer concerned, within twenty-four hours after his arrival or, as the case may be, before his intended departure; and
- (c) shall, unless the period indicated in the Certificate of Registration is extended by the Registration Officer, depart from India before the expiry of the said period.

14. Production of proof of identity.— (1) Every foreigner shall within twenty-four hours of demand being made of him by Registration Officer, Immigration Officer, District Magistrate or police officer, not below the rank of a Head Constable, produce at such place as may be specified, his passport or other travel documents of his identity as may be required:

Provided that the Registration Officer, Immigration Officer, District Magistrate or police officer not below the rank of Head Constable may, on sufficient cause being shown, extend the aforesaid period of twenty-four hours to a maximum period of seven days, in the circumstances, as may be necessary for the production of the said passport or other travel documents.

(2) Every foreigner entering India shall, on demand being made of him by the Registration Officer or Immigration Officer, deliver his passport or other travel documents to that officer, shall thereafter be present at such time and place as the Registration Officer or Immigration Officer may direct for the purpose of receiving back his passport or other travel documents.

(3) Where in pursuance of sub-rule (2), a foreigner surrenders his passport or other travel documents, he shall be entitled to receive a receipt from the Registration Officer or Immigration Officer, as the case may be.

15. Report of absence from address, change in address or changes in other particulars.— (1) If at any time, a foreigner proposes to be absent from his address for a continuous period of eight weeks or more or he is changing his address, he shall before he leaves, inform the Registration Officer electronically through the designated online portal or the mobile application as referred to in sub-rule (1) of rule 12 of his intention to leave either temporarily or permanently the jurisdiction of the Registration Officer.

(2) In case a foreigner is leaving India, he shall inform the Registration Officer of such date of leaving and in case he is moving away, the change of address shall also be informed to the Registration Officer.

(3) Every foreigner, who stays for a period of more than eight weeks at any place in any district other than the district in which his address is situated, shall inform the Registration Officer of that district electronically of his presence through the designated online portal or the mobile application as referred to in sub-rule (1) of rule 12.

(4) The requirements of the sub-rule (3) shall be deemed to have been fulfilled if, prior to his arrival in a district other than that in which his address is situated, the foreigner furnishes to the Registration Officer of the said district electronically, information of the dates of his proposed arrival and departure therefrom through the designated online portal or the mobile application as referred to in sub-rule (1) of rule 12.

(5) A foreigner shall be deemed to have changed his address—

- (a) if he departs from India;
- (b) if he changes his residence from one place to another place in India;
- (c) if having no residence, he leaves his address knowing that he is not likely thereafter to return thereto within eight weeks of leaving it; or
- (d) in any case to which the first proviso to sub-rule (6) of rule 12 applies, if either he or the person concerned or a keeper of accommodation whose address is deemed to be his address applies to the Registration Officer to be absolved from or fails at any time to discharge the obligations laid upon them by sub-rule (6) of that rule.

(6) Every foreigner shall also furnish particulars of any circumstances affecting in any manner the accuracy of the particulars recorded in his Certificate of Registration within fourteen days after the circumstances have occurred and generally supply to the Registration Officer all such information as may be necessary for maintaining the accuracy of the Certificate.

16. Manner of report by University and Educational Institution or any other institution.— Every University and Educational Institution including school or any other institution, admitting any foreigner, including an Overseas Citizen of India Cardholder, shall furnish to the Registration Officer electronically, the information in respect of foreign students enrolled in their institution in Form II through the designated online portal or the mobile application as referred to in sub-rule (1) of rule 12, within the period mentioned therein and this shall be in addition to the Form III to be submitted in respect students provided with accommodation in a hostel.

17. Manner of report by keeper of accommodation.—(1) Every keeper of accommodation shall require every foreigner, including an Overseas Citizen of India Cardholder, seeking accommodation in his premises to furnish the necessary particulars for recording, and sign, on his arrival at the accommodation, and at the time of his departure, the date and time of his departure and the address to which he is proceeding, which shall be maintained by the keeper of accommodation electronically for a period of at least one year.

(2) The particulars referred to in sub-rule (1) shall at all times be available for inspection, on demand by Registration Officer, District Magistrate or police officer not below the rank of a Head Constable.

(3) All particulars shall be recorded by the keeper of the accommodation in English language, if he is so able, or otherwise, in an Indian language.

(4) If the foreigner does not understand English language, it shall be the duty of the keeper of the accommodation, if so requested, to explain to the foreigner, the requirements of this rule.

(5) The keeper of the accommodation shall, as soon as may be but not beyond twenty-four hours, after the arrival of a foreigner, transmit a copy of duly filled in Form III, specifying the particulars furnished by the foreigner, electronically to the Registration Officer through the designated online portal or the mobile application as referred to in sub-rule (1) of rule 12.

(6) The departure details shall also be transmitted as soon as may be but not beyond twenty-four hours, after departure of the foreigner, electronically to the Registration Officer through the designated online portal or the mobile application as referred to in sub-rule (1) of rule 12.

(7) For the purposes of this rule, —

- (a) “accommodation” shall include any boarding house, club, dak-bungalow, rest house, hostel, paying guest house, sarai, rented accommodation, home stay, tents, hospital or other premises of like nature, premises of religious institutions, charitable trusts, any other trusts, public organisations or any other organisations or entity of social or religious or of public nature, furnished or unfurnished; and
- (b) “sign” includes in respect of a foreigner who is unable to write, the marking of a thumb impression or other mark by means of which he is accustomed to attest a document.

18. Manner of report by hospital, nursing home or any medical institution.—(1) Every hospital, nursing home or any other medical institution providing medical, lodging or sleeping facility in their premises shall require every foreigner, including an Overseas Citizen of India Cardholder, to furnish the necessary particulars for recording, and sign, on his arrival at such hospital, nursing home or any other medical institution, and at the time of his departure, to furnish the date and time of his departure and the address to which he is proceeding, which shall be maintained by the hospital, nursing home or any other medical institution electronically for a period of one year.

(2) The particulars referred to in sub-rule (1) shall at all times be available for inspection, on demand by Registration Officer, District Magistrate or police officer not below the rank of a Head Constable.

(3) All particulars shall be recorded by the person in charge of hospital, nursing home or any other medical institution in English language, if he is so able, or otherwise, in an Indian language.

(4) If the foreigner does not understand English language, it shall be the duty of the person in charge of hospital, nursing home or any other medical institution, if so requested, to explain to the foreigner, the requirements of this rule.

(5) The person in charge of hospital, nursing home or any other medical institution shall, as soon as may be but not beyond twenty-four hours, after the arrival of a foreigner, transmit a copy of duly filled in Form III, specifying the particulars furnished by the foreigner, electronically to the Registration Officer through the designated online portal or the mobile application as referred to in sub-rule (1) of rule 12.

(6) The departure details shall also be transmitted as soon as may be but beyond twenty-four hours, after departure of the foreigner, electronically to the Registration Officer through the designated online portal or the mobile application as referred to in sub-rule (1) of rule 12.

(7) Every hospital, nursing home or any other medical institution shall furnish information in respect of any children born to foreigners (either or both the parents are foreigner) or death of any foreigner in their place within seven days of the occurrence of the birth or death, as the case may be, electronically to the Registration Officer in the designated online portal or the mobile application as referred to in sub-rule (1) of rule 12.

19. Change of name of a foreigner.—(1) Any foreigner who intends to get his name changed in terms of section 12 of the Act, shall obtain specific permission of the Registration Officer for the change of his name and shall submit an application in Form IV electronically to the Registration Officer in the designated online portal or the mobile application as referred to in sub-rule (1) of rule 12 for change of name.

(2) The Registration Officer may, after due examination of the application filed under sub-rule (1), permit the change of name of the foreigner.

20. Restriction on dispatch of articles to or for foreigner.— No articles such as alcoholic beverages, narcotic substances, explosive and poisonous articles, weapons of any kind, satellite phones, any other contraband items or any other item that may be restricted by the civil authority, shall be dispatched from an outside place to or for a foreigner whose movements are restricted by an order under clause (f) of sub-section (2) of section 7 of the Act.

21. Conditions for exercise of power of civil authority to control places frequented by foreigners.— (1) The civil authority may direct the owner or keeper having control of any premises frequented by foreigners that any premises in its jurisdiction which are used for the sale of refreshments to be consumed on the premises or as a place of public resort or entertainment, or as a club and which are or have recently been frequented by foreigners or used for accommodating an illegal migrant, shall either be closed altogether or kept closed during such hours or for such purposes as may be required by it, if in its opinion —

- (a) the foreigner so frequenting the premises is criminal or is a member of unlawful associations or otherwise undesirable;
- (b) the premises are conducted in a disorderly or improper manner, or in a manner prejudicial to the public good; or
- (c) the foreigner accommodated in the premises is an illegal migrant.

(2) Where any premises have been closed under sub-rule (1), the occupier or person having control of the premises shall not occupy or control any other premises which are used for sale of refreshments, or as a place of public resort or entertainment, or as a club without the consent of the civil authority of the area in which the premises are situated.

(3) Any police officer, if authorised by the civil authority may enter, if necessary, and search or occupy any premises in respect of which directions under sub-rule (1) has been given by the civil authority.

(4) Any directions given by the civil authority shall be reported forthwith to the Central Government.

(5) Any owner or keeper aggrieved by the direction given by the civil authority may prefer an appeal to the Central Government under sub-section (3) of section 14 of the Act.

Explanation.— For the purposes of this rule, illegal migrant shall have the same meaning as assigned to it in clause (b) of sub-section (1) of section 2 of the Citizenship Act, 1955 (57 of 1955).

CHAPTER IV

OBLIGATION OF CARRIERS

22. Obligation of carrier to provide certain information.— (1) The country representative or station manager of an airline departing or embarking from India to an airport outside India, arriving or landing in India from an airport outside India, shall provide the following information to the civil authority or the Immigration Officer, namely:—

- (a) the passenger and crew manifest in Form V;
- (b) advance passenger information data of passengers on board and crew, within fifteen minutes of leaving or wheels-off of the aircraft from the port of embarkation outside India, and after closure of boarding or wheels-off the aircraft from the port of embarkation within India, as per International Civil Aviation Organisation Annex-9 (Facilitation) data fields and data format UNEDIFACT-PAXLST including passenger information (Name, Gender, Date of Birth and Nationality) and travel document information of passport and visa (type, number, date of issue and expiry), flight and journey information;
- (c) passenger name record data of passengers for arrival in India or for departure from India at T-72 hours, at T-24 hours, at T-08 hours and at T-0 hours, where T is the scheduled time of arrival in India or departure from India, as the case may be, as per International Civil Aviation Organisation Annex-9 (Facilitation) data fields and data format UNEDIFACT-PNRGOV including passenger information (Name, Gender, Date of Birth and Nationality), travel document information of passport and visa (type, number, date of issue and expiry), travel and payment information, flight and journey information.

(2) The country representative or master of a vessel (cargo or cruise or general movement chartered ships) departing or embarking from India to a port or place outside India and arriving or berthing in India from a port or place outside India shall provide the passenger manifest and crew manifest as in Form VI at T-72 hours, where T is the scheduled time of arrival in India or departure from India, as the case may be, to the civil authority or the Immigration Officer.

23. Manner of appeal by carrier.— (1) Any appeal referred to in sub-section (4) of section 17 and sub-section (2) of section 19 of the Act shall be preferred by the carrier or his agent or representative, in electronic mode through the

designated online portal as referred to in clause (b) of sub-rule (1) of rule 12 before the Commissioner of Bureau of Immigration in Form VII and shall pay a fee of five thousand rupees through electronic mode or such other mode.

(2) On receipt of the appeal, the Commissioner of Bureau of Immigration, after giving the parties a reasonable opportunity of being heard, shall pass a reasoned order and endeavor to complete the proceedings ordinarily within sixty days from the date of receipt of the appeal.

24. Liability of carrier to furnish information.— Every carrier shall, when required, provide information to the District Magistrate or Commissioner of Police or, where there is no Commissioner of Police, Superintendent of Police or the civil authority or the Immigration Officer, of passenger and crew manifest in Form V or Form VI, as the case may be.

25. General Declaration furnished by carrier to Immigration Officer.—(1) Every carrier shall submit a general declaration to the Immigration Officer in Form VIII prior to the departure of the flight, vessel or other mode of transport at D-45 minutes, where D is the scheduled departure time.

(2) No flight or vessel or other mode of transport shall be permitted by the carrier to depart from a port of place in India until the Immigration Officer has given clearance on such general declaration.

FORM I

[See rule 12(1)(b)]

APPLICATION FOR REGISTRATION

**RECENT
PHOTOGRAPH**

Personal Details	
Surname (as in passport):	
Given Name (as in passport):	
Nationality:	
Passport No.:	
Date of Birth:	
Phone no:	
email—	
Place of Birth:	
Previous Nationality (If any):	
Manner of acquiring present nationality:	
Date of acquiring present nationality: (DD/MM/YYYY)	
Whether holding dual nationality? No Yes	
Whether person of Indian Origin? No Yes	
Address of last residence (Outside India)	
Address:	
City:	
Country:	

Address intended for longer stay in India (Registration)		
Address		
State		
City/District		
Country		
Pin Code		
Phone No.		
Mobile No.		
Any other addresses in India	☐	(Should be mandatory if Check box is checked)
Address		
State		
City/District		
Pin Code		
Phone No.		
Mobile No.		
Organization/Company/Institute/Hospital Details		
Name		
Address		
Phone No.		
Email		
Previous Registration in India details (if any)		
Details of family members/attendants/dependents, if any accompanying		
If accompanying, you	No	Yes
Person to be contacted in case of emergency		
Name		
Relationship		
Address		
City		
Country		
Phone Number		
Have you served in Military/Navy or Air Force or Reserve Force of any country? No Yes		
(After clicking Yes, Organization, Designation, Place of last posting should be filled)		

FORM II

[See rule 16]

FOREIGN STUDENTS INFORMATION SYSTEM

[Earlier Form 'A']

**RECENT
PHOTOGRAPH**

Student Information (to be furnished within 24 hours from the time of admission)	
Passport No.	
Visa No./OCI No.	
Surname	
Given Name	
Date of Birth	
Nationality	
Phone No.	
Email id	
Address in India	
SII Portal No. (Wherever applicable)	
Institution Admission No.	
Date of Joining in Institution	
Sponsoring Agency (if applicable)	
Course Details (to be furnished within 24 hours from the time of admission)	
Course Name	
Course Pattern	Non-Semester/Semester/Short-term
Course Duration	From Date: To date:
Fee Structure	
Registration with FRRO	
Registration Certificate Number	
Change of Course details	
Course Name	
Course Pattern	Non-Semester/Semester/Short-term
Course Duration	From Date: To date:
Fee structure	
Academic Performance Entry (To be furnished Semester-wise; attendance details to be furnished half-yearly)	
Attendance	Regular/Irregular
Examination conducted	Yes/No
Result	Pass/Fail
General Conduct of Student	Good/Bad
Enter details about Conduct	Remark Entry
Eligible to continue Course	Yes/No
Exit Entry (Details of Student Exit from Institution (to be furnished within 24 hours from the time of completion of the course/ date of exit from the institute/ course))	
Student's Exit Information	Date:
Reason to Exit	Course completed/discontinued by student/terminated

FORM III

[See rules 16, 17 (5) and 18(5)]

[Earlier FORM 'C']

REPORT ON FOREIGNERS ACCOMMODATED OR ADMITTED TO BE FURNISHED BY KEEPER OF ACCOMMODATION AND BY HOSPITAL, NURSING HOME AND OTHER MEDICAL INSTITUTIONS**Photograph**

1. Name & Address of the premise where accommodation is provided:	
2. Phone/Mobile No. of place of stay	
Foreigner details	
i) Name of foreign visitor in Full: (as give in passport)	
ii) Nationality	
iii) Passport Number	
iv) Visa details:	
Visa Number/OCI No.	
Type	
v) Contact Ph. In India	
vi) Email Id.	
vii) Other details/remarks	
Arrival details (check in time)	
i) Arrived from	
ii) Date of arrival	
iii) Time of Arrival	
iv) Purpose of Visit:	Tourism ☐ Business ☐ Employment ☐ Medical ☐ Student ☐ Conference ☐ Others ☐ ☐ Detail
v) Previous place of stay	

Departure details (check out time)	
i) Date of Departure	
ii) Time	
iii) Next Destination/proceed to	

Intimation of birth and death of foreigners by hospitals (within 07 days)	
Information in respect of any children born to foreigners (either or both the parents are foreigner):	
Information in respect of death of any foreigner in their place.	

FORM IV
[See rule 19(1)]
APPLICATION FOR CHANGE OF NAME

**RECENT
PHOTOGRAPH**

1. Name as in the Old Passport	
2. Old Passport number with validity	
3. New Name	
4. New Passport number with validity if any	
5. Type of visa	
6. e-mail	
7. Mobile number	
8. Address in India	
9. Reason for change of name	
Documents in support of change of name	
i) Letter from the embassy endorsing change of name	
ii) Change of name document issued by the competent authority of native country	
iii) Undertaking on re-entry to India in case of exit will be on the change of name in passport or travel document and shall subject himself/herself to fresh bio-metric enrolment.	

Signature

FORM V

[See rules 22(1)(a) and 24]

PASSENGER AND CREW MANIFEST TO BE FURNISHED BY AN AIRLINE

Operator:

Marks of Nationality and Registration

Flight No

Date

Point of embarkation:

Point of disembarkation:

S No	NAME	GENDER	PASSPORT NUMBER	NATIONALITY
FOR OFFICIAL USE ONLY				

FORM VI

[See rules 22(2) and 24]

PASSNGER AND CREW MANIFEST TO BE FURNISHED BY A VESSEL

PASSENGER LIST

(Modified IMO FAL Form 6)

[illegible]

19. Date and signature by master, authorized Shipping Agent or officer

CREW LIST
(Modified IMO FAL Form 5)

[] Arrival [] Departure [] Page Number

[illegible]

FORM VII

[See rule 23(1)]

FORM FOR SUBMISSION OF APPEAL UNDER SUB-SECTION (4) OF SECTION 17 AND SUB-SECTION (2) OF SECTION 19 OF THE ACT

1.	Name of carrier:	
2.	Date & place of occurrence of incident charged as offence/contravention and details of the aircraft/vessel/mode of transport:	
3.	Nature/description of act/incident charged as offence/contravention:	
4.	Amount of penalty imposed:	
5.	Penalty imposed under section:	

6. Whether opportunity for hearing provided to the carrier:	Y/N
7. Grounds for appeal:	
8. Additional document in support of appeal:	
9. File Reference Number:	
10. Order issued by:	
11. Order issued on:	

FORM VIII

[See rule 25(1)]

**FORM OF GENERAL DECLARATION TO BE SUBMITTED BY CARRIER TO IMMIGRATION
OFFICER UNDER SUB-SECTION (12) OF SECTION 17 OF THE ACT**

**GENERAL DECLARATION
(Outward/Inward)**

Operator.....

.....

Marks of Nationality and Registration..... Flight No..... Date.....

Departure from..... Arrival

at.....

(Place)

(Place)

FLIGHT ROUTING ("Place Column always to list origin, every en-route stop and destination")			
PLACE	NAME OF CREW*	PASSPORT NO.	NUMBER OF PASSENGERS ON THIS STAGE**
			Departure Place:
			Embarking.....
			
			Through on same flight.....
			Arrival Place:
			Disembarking.....
			
			Through on same flight.....
Declaration of Health Name and Seat number or function of persons on board with illnesses other than air-sickness or the effects of accidents, who may be suffering from communicable disease (a fever temperature 38 ⁰ C/100 ⁰ F or greater--- associated with one or more of the following signs or symptoms, e.g. appearing obviously unwell; Persistent coughing; impaired breathing; Persistent Diarrhea; Persistent vomiting; skin rash; bruising or bleeding without previous injury; or confusion of recent onset, increases the likelihood that the person is suffering a communicable disease) as well as such cases of illness disembarked during a previous stop			

Details of each disinfecting or sanitary treatment (place, date, time, method) during the flight. If no disinfecting has been carried out during the flight, give details of most recent disinfecting..... ... Signed, if required with time and date..... Crew member concerned	
I declare that all statements and particulars contained in this General Declaration, and in any supplementary forms required to be presented with this General Declaration, are complete, exact and true to the best of my knowledge and that all through passengers will continue/have continued on the flight. SIGNATURE..... Authorized Agent of Pilot-in-command	

Size of document to be 210mm x297mm (or 8 ¼ x 11 ¾ inches)

* To be completed when required by the State

** Not to be completed when passenger manifests are presented and to be completed

[F. No.25022/03/2025-F.I]

NITESH KUMAR VYAS, Addl. Secy.